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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 99/92 in  
O.A. NO. 105/89

DECIDED ON : 21.5.1992

Smt. Manjit K. Sahni

... Petitioner

-Versus-

Lt. Governor, Delhi & Ors.

... Respondents

COURT : THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri S. K. Shukla, Counsel for the Petitioner  
Shri M. C. Garg, Counsel for the Respondents

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The amounts due to the petitioner having since been paid, we are satisfied that there is compliance. Though the learned counsel for the petitioner submitted that interest on commutation amount has not been paid, we are inclined to take the view that the directions cannot be understood as directing payment of commutation amount as it is obvious that until the commutation takes place, the petitioner is ~~not~~ entitled to be paid full pension. Hence, he could not get full pension as also the benefit of interest. All other amounts having been paid, the judgment has been fully complied with and these proceedings are accordingly dropped.

*(Signature)*  
( P. C. Jain )  
Member (A)

*(Signature)*  
( V. S. Malimath )  
Chairman

as